

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

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NO  
Reinstatement

O.A. No./108/90  
T.A. No.

DATE OF DECISION 2nd April, 1993

Hashmukh Raiman and others Petitioner

Mr.P.K.Handa Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt : Judicial Member

The Hon'ble Mr. V.Radhakrishnan : Admn. Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? ✓
2. To be referred to the Reporter or not ? ✗
3. Whether their Lordships wish to see the fair copy of the Judgement ? ✗
4. Whether it needs to be circulated to other Benches of the Tribunal ? ✗

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1. Hashmukh Raiman
2. Mukim Anwar W.
3. Chuttansingh M.

Residents of Vadodara and all are working as  
Casual Labour at Karachia Yard under Wagon  
Foreman Karachia.

.....applicants

(Advocate : Mr.P.K.Handa)

versus

1. Union of India,  
Secretary, Ministry of Railways,  
Rail Bhavan,  
New Delhi.
2. General Manager,  
Western Railway,  
Churchgate,  
Bombay.
3. Divisional Railway Manager,  
Western Railway,  
Pratapnagar,  
Vadodara.
4. Senior Divisional Mechanical Engineer (C & W )  
Western Railway,  
Pratapnagar,  
Vadodara.
5. Senior Divisional Personal Officer,  
Western Railway,  
Pratapnagar,  
Vadodara.

.....respondents

(Advocate : Mr.N.S.Shevde)

ORAL JUDGMENT

O.A./108/90

Date: 02-4-1993.

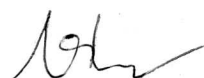
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Per : Hon'ble Mr.R.C.Bhatt,  
Judicial Member

Heard Mr.Handa for the applicant  
and Mr.Shevde for the respondents. Learned  
advocate Mr.Handa for the applicant submits that  
the liberty be given to the applicant to  
file the Original Application before the  
Central Administrative Tribunal, Bombay Bench on  
the same cause of action. The learned advocate  
for the respondents has no objection, if such  
permission is given to him. Hence, we pass the  
following order.

ORDER

The applicants are allowed to  
withdraw this O.A. with a permission to file  
fresh O.A. before the Central Administrative  
Tribunal, Bombay Bench on the same cause of  
action. The application is withdrawn accordingly and  
is disposed of with no orders as to costs.

*res*  
  
(V.RADHAKRISHNAN)  
Admn.Member

  
(R.C.BHATT)  
Judicial Member